

In the National Company Law Tribunal, Jaipur

Item No. 106

IA No. 241/JPR/2019

CP No. IB-73/9/JPR/2019

UNDER SECTION 9 of IBC, 2016

In the matter of:

Mr. Baheti & Sons

.....Applicant/Petitioners

VS.

Transons Overseas (India) (P) Ltd.

.....Respondent

Order delivered on 02.08.2019

Coram: DR. POONDLA BHASKARA MOHAN, MEMBER (JUDICIAL)

SH. RAGHU NAYYAR, MEMBER(TECHNICAL)

For Petitioner (s) : Ravinder Kumar Kaswan, Adv.

For Respondent(s) : Sandeep Taneja, Adv.

ORDER

Both the counsels are present. IA No. 241/JPR/2019 is filed today seeking withdrawal of the petition as the matter is settled out of this Tribunal with the MOU entered into on 29.07.2019 at Jaipur. IA No. 241/JPR/2019 is allowed. In view of the consent terms, Counsel for the petitioner and also the respondent request that Company Petition No. 73/9/JPR/2019 be permitted to be withdrawn in view of the compromise arrived at vide consent MOU dated 29.07.2019. In terms of the said consent terms this Company petition is disposed of as withdrawn. All other IAs, if any shall stand closed.

Sd-

**(SH. RAGHU NAYYAR)
MEMBER (TECHNICAL)**

Sd

**(DR. POONDLA BHASKARA MOHAN)
MEMBER (JUDICIAL)**